

1. Shri Sasankasekhar Sanyal
2. Shri Bhupinder Singh
3. Shri N. G. Goray
4. Dr. K. Nagappa Alva
5. Dr. Debiprasad Chattopadhyaya
6. Shri Sitaram Kesri
7. Shri Man Singh Varma
8. Shri T. K. Srinivasan
9. Shri K. C. Panda
10. Shri Manubhai Shah
11. Shri Sultan Singh
12. Shri N. P. Chaudhari
13. Shri T. G. Deshmukh
14. Shrimati Savita Behan, and
15. Shrimati Purabi Mukhopahyay

and 30 members from the Lok Sabha;

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the first day of the Eighty-first Session; and

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

- (ii) I am directed to inform the Lok Sabha that the Newspapers (Price Control) Bill, 1971, which was Passed by the Lok Sabha at its sitting held on the 21st December, 1971, has been passed by the Rajya Sabha at its sitting held on the 3rd April, 1972, with the following amendments :-

*Enacting Formula*

1. That at page 1, line 1, for the words "Twenty-second Year"

the words "Twenty-third Year" be substituted.

*Clause 1*

2. That at page 1, line 4, for the figures "1971" the figures "1972" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 18 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

NEWSPAPERS (PRICE CONTROL) BILL

AS AMENDED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the Newspapers (Price Control) Bill, 1971 which has been returned by Rajya Sabha with amendments.

COMMITTEE ON PRIVATE MEMBERS  
BILLS AND RESOLUTIONS  
ELEVENTH REPORT

Shri G.G. Swell (Autonomous Districts) : I beg to present the Eleventh Report of the Committee on Private Members Bills and Resolutions.

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND SCHEDULED  
TRIBES

REPORT OF STUDY TOUR

SHRI BUTA SINGH (Rutar) : I beg to lay on the Table Report of Study Tour of Group II of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Patna, Ranchi, Bokaro, Durgapur and Calcutta in February, 1972.

STATEMENT ON REPORT OF IRRIGATION COMMISSION

MR. SPEAKER : Now, Mr. Kureel to make a statement on behalf of Dr. K.L. Rao

He may buy it on the table if it is a long statement.

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER** SHRI B. N. KUREEL Sir I beg to lay on the Table a Statement on the Report of the Irrigation Commission.

#### Statement

As the House is aware, Government had set up an Irrigation Commission in 1969, under the Chairmanship of Shri Ajit Prasad Jain, Member of Parliament. The Commission submitted Volume I of the Report and an Irrigation Atlas of India forming Volume IV of the Report on Monday, the 3rd April 1972.

2. In its Report, the Commission has reviewed the progress of irrigation in India since 1903, in year in which the first Irrigation Commission submitted its Report.

3. The Commission sent an exhaustive Questionnaire to the State Governments in 1969 and based on the replies and also their visits to the States, project sites and discussions with officials, State Governments, progressive farmers and others have recommended a number of steps for streamlining the present system of project formulation, sanction and execution. It has made recommendations regarding the planned development of water, resources the policies and considerations to be followed and the economics and financing of irrigation work. recommended the importance of the National water Grid and the need for its investigation.

4. Stress has also been laid in the Commission's Report on the steps necessary for the speedy development of the command areas of our irrigation projects. Emphasis has also been laid on the urgency and importance of developing irrigation in the drought affected areas. Criteria have been laid down for identifying areas prone to drought, the projects that are under execution and the need for early completion of these projects.

5. Arising out of the development of irrigation, the Commission has examined the problem of water-logging, drainage and floods in the command of irrigation areas, and the steps necessary to see that the introduction of irrigation does not lead to any adverse effects in the command areas of projects.

6. The commission has examined the Irrigation Acts and Codes in force in the various States and recommended the unification of the Codes in each State and also the possibilities of having regional standards in enactments. Several steps have been suggested for improving the present system of irrigation administration.

7. The importance of settling inter-State differences and disputes for the speedy development of our water resources has been emphasised. The Commission has made some recommendations in this behalf.

8. The problem of sedimentation of reservoirs and the importance of taking effective soil conservation measures in the catchment of river valley projects has been stressed. The Commission has suggested a time-bound Programme for this.

9. The massive development of irrigation and the consequential need for research, education and training for the irrigation engineers and others connected with irrigation development have been emphasised, It has particularly laid stress on the need for irrigation engineers to have a basic course in agronomy.

10. The Commission has referred to the present delays in the publication of land utilisation statistics including statistics and has enumerated several steps for eliminating the delays involved.

11. The Commission has recommended the setting up of a Directorate of Hydrology for coordinating and bringing under one administration the entire work of surface water assessment. It has also recommended the setting up of River Basin Commission for the preparation of basin plans for all the major river systems in India. The Commission has recommended the setting up of a high level authority called the "National water Resources Council" to take policy decisions relating to the conservation, utilisation and inter-basin transfer of water; laying down priorities for the use of water and keep a continuous watch on the working of the river basin commissions and the problems of river basins so as to ensure that the formulation of irrigation projects is in accordance with the highest national interest.

12. Copies of Volume I and Atlas are placed in the Library of the Parliament.

13. The Commission is new working on Volumes II and III of their report dealing with the different States and basins respectively. It is expected that these will be ready another in three months.

14. Government is examining the report of the Commission and will come up, in due course, before the House with their decision.

### ELECTION TO COMMITTEES

#### (i) JOINT COMMITTEE ON OFFICERS OF PROFIT

SHRI D. BASUMATARI (Kokrajhar) : I beg to move the following :--

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Dr. (Mrs) Mangladevi Talwar and Shri M. V. Bhadram from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

Mr. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Dr. (Mrs.) Mangladevi Talwar and Shri M. V. Bhadram from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

*The motion was adopted*

#### (ii) COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI BUTA SINGH (Rupar) : I beg to move the following :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha in accordance with the system of proportionai

representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sarvashri Brahmananda Panda and Sukhdev Prasad from Rajya Sabha and do communicate to this House the names of the members so elected by Rajya Sabha to the Committee."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two members of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Sarvashri Brahmananda Panda and Sukhdev Prasad from Rajya Sabha and do communicate to this House the names of the members so elected by Rajya Sabha to the Committee."

*The motion was adopted.*

12.54 hrs.

### NATIONAL SERVICE BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill to provide for the registration of qualified persons and for the rendering of national service by such persons and for matters connected therewith.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to provide for the registration of qualified persons and for the rendering of national service by such persons and for matters connected therewith."

MR. SPEAKER : I have received only two names, namely those of Shri S. M. Banerjee and Shri Jyotirmoy Bosu. The notice from Shri Jyotirmoy Bosu came rather late, while Shri S. M. Banerjee's notice had come at ten o'clock. In future, I would advise the hon. Member Shri Jyotirmoy Bosu to more careful and send the names early.

\*Published in Gazette of India Extra-Ordinary Part II, section 2, dated 5.4.72.